

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 124 of 2022

IN THE MATTER OF:

B.Ramkumar Adityan
S/o Mr. R.Balakrishnan Adityan and Mrs.Selvarathi,
No.563,Thoothukudi Road,
Virapandiyan Pattinam, Thiruchendur-628 216,
Thoothukudi District.

...Applicant (s)

Versus

Secretary,
Ministry of Environment,Forest and Climate Changes
Indira Paryavaran Bhawan,
Jorbagh Road,
New Delhi – 110 003.
and others

...Respondent (s)

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Through
Dr.D.Shanmuganathan
Standing Counsel
National Green Tribunal
South Zone.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

Application No. 124 of 2022

B. Ramkumar Adityan,
S/o, Mr.R.Balakrishnan Adityan & Mrs.Selvarathi,
No. 563, Thoothukudi Road, Virapandianpattinam,
Tiruchendur – 628 216, Thoothukudi Dt.

... Applicant

Versus

1. The Secretary,
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi – 110 003
Email id: secy-moef@nic.in
Ph: 011 - 20819308
2. The Chief Secretary,
Government of Tamil Nadu,
Secretariat, Chennai – 600 009
Email id: cs@tn.gov.in
Ph: 044-2567 1555
3. The Additional Chief Secretary to Government,
Public Works Department,
Government of Tamil Nadu,
Secretariat, Chennai – 600 009
Email id: pwdsec@tn.gov.in
Ph: 044- 2567 3040
4. The Additional Chief Secretary,
Fisheries, Fisheries Development Corporation & Animal Husbandry,
Department, Government of Tamil Nadu,
Secretariat, Chennai – 600 009
Email id: ahsec@tn.gov.in
Ph: 044 – 2567 2937
5. The Principal Secretary,
Environment, Climate Change and Forest Department,
Government of Tamil Nadu,
Secretariat, Chennai – 600 009
Email id: forsec@tn.gov.in
Ph: 044 – 2567 1511

*Before me/
L. S.*

ASSISTANT CONSERVATOR OF FORESTS
GREEN SQUAD,
O/o. DIRECTOR OF ENVIRONMENT
PANAGAL MALIGAI,
SAIDAPET, CHENNAI-600 015.

[Signature]
MEMBER SECRETARY,
TAMIL NADU STATE COASTAL ZONE
MANAGEMENT AUTHORITY,
CHENNAI - 600 015.

6. The Secretary,
Public Department,
Government of Tamil Nadu,
Secretariat, Chennai – 600 009.
Email id: pubsec@tn.gov.in
Ph: 044 – 2567 2396
7. The Secretary,
Tamil Development and Information Department,
Government of Tamil Nadu,
Secretariat, Chennai – 600 009
Email id: tdinfosec@tn.gov.in
Ph: 044 – 2567 2887
8. The Chairman,
Tamil Nadu State Coastal Zone Management Authority,
Department of Environment,
No: 1, Jeenis Road, Panagal Building,
Saidapet, Chennai – 600 015
Email id: tndoe@tn.gov.in
Ph: 044 – 2433 -6421
9. The District Collector,
Chennai District Collectorate,
62, RajajiSalai, Chennai – 600 001
Email id: collrchn@nic.in
Ph: 044 – 2522 8025
10. The Commissioner,
Corporation of Chennai,
Chennai – 600 003.
Email id: commissioner@chennaicorporation.gov.in
Ph: 044- 2561 9200
11. The Member Secretary,
Chennai Metropolitan Development Authority,
No.1, Gandhi Irwin Road, Egmore, Chennai – 600 008.
Email id: mcmda@tn.gov.in
Ph: 044 – 2841 4355

Before me /
L. J.
ASSISTANT CONSERVATOR OF FORESTS
GREEN SQUAD,
O/o. DIRECTOR OF ENVIRONMENT
PANAGAL MALIGAI,
SAIDAPET, CHENNAI-600 015.

rah
MEMBER SECRETARY,
TAMIL NADU STATE COASTAL ZONE
MANAGEMENT AUTHORITY,
CHENNAI - 600 015.

12. The Member Secretary,
Chennai District Coastal Zone Management Authority,
Department of Environment,
No: 1, Jeenis Road, Panagal Building,
Saidapet, Chennai – 600 015
EMail id: tndoe@nic.in
Ph: 044 – 2433 6421

13. The Scientist – in - Charge,
Madras Regional Station,
Central Marine Fisheries Research Institute,
CIBA Campus, 75, Santhome High Road,
Raja Annamalaipuram, Chennai – 600 028
Email id: cmfrichennai@gmail.com
Ph: 044 – 2461 7164

13. The Commissioner of Police,
Greater Chennai Police,
Vepey, Chennai – 600 007.
Email id: cop.chncity@tnctns.Gov.in

... Respondents

REPORT FILED ON BEHALF OF THE 5th & 8th RESPONDENTS

I, Deepak S. Bilgi, IFS., S/o Dr. S. R. Bilgi, aged about 44 years working as Director, Department of Environment and Climate Change and Member Secretary, Tamil Nadu State Coastal Zone Management Authority and having office at Ground Floor, Panagal Maaligai, Chennai – 600009 solemnly affirm and sincerely state as follows;

1. I humbly submit that I am the Member Secretary, Tamil Nadu State Coastal Zone Management Authority and I am filing this report on behalf of the 5th & 8th Respondent herein. And as such I am well acquainted with the facts and circumstances of the case from the available records at my office.
2. I humbly submit that I have gone through the averments contained in the affidavit filed by the applicant and I deny all the averments except those that are specifically admitted herein and the Applicant is put to strict proof of the same.

/Before me/



ASSISTANT CONSERVATOR OF FORESTS
GREEN SQUAD,
O/o. DIRECTOR OF ENVIRONMENT
PANAGAL MALIGAI,
SAIDAPET, CHENNAI-600 015.


MEMBER SECRETARY,
TAMIL NADU STATE COASTAL ZONE
MANAGEMENT AUTHORITY,
CHENNAI - 600 015.

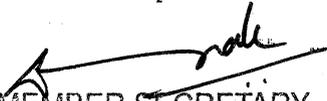
3. It is respectfully submitted that, the prayer of the applicant is that, the respondents have continuously permitted to construct permanent structures in the Marina Beach which is the one of the potential Turtle Nesting Grounds.
4. In reply to averment made in affidavit on construction of Muthamizh Arignar Dr. Kalaignar Memorial, I humbly submit that, the Executive Engineer, PWD, Building Construction Division – I, Chepauk, Chennai 600 005 has applied for Clearance under the CRZ Notification, 2011, for the proposed “Construction of Muthamizh Arignar Dr. Kalaignar Memorial within existing Anna Memorial campus at Kamarajar Salai, Triplicane Village, Chennai 600 005” comprised in T.S. No. 3175 part, 3372/1 part, 3372/2 part, 3376, Block No.69 of Triplicane Village, Chennai district.
5. It is submitted that, the proposed construction for 8944.50sq.m is within the total area of 33831.44sq.m (8.36 acres) consisting of adequate service area, common facilities, pump room, landscaping area, public toilet, gas room and set back/ vacant land area, etc.
6. It is respectfully submitted that, the memorial site falls under Coastal Regulation Zone (CRZ)-II. As per CRZ Notification, 2011, vide para 8 (II) (i),(ii) and (iii) of the said notification,

- *Buildings shall be permitted only on the landward side of the existing road, or on the landward side of existing authorized structures;*
- *Buildings permitted on the landward side of the existing and proposed roads or existing authorized structures shall be subject to the existing local town and country planning regulations including the ‘existing’ norms of Floor Space Index or Floor Area Ratio: Provided that no permission for construction of buildings shall be given on landward side of any new roads which are constructed on the seaward side of an existing road.*

{The word [existing, used] in relation to existence of various features or existence of regularization or norms shall mean existence of these features or regularization or norms as on 19.2.1991 [when the CRZ notification, 1991] was notified.}

/B2/ave me/

 ASSISTANT CONSERVATOR OF FORESTS
 GREEN SQUAD,
 O/c. DIRECTOR OF ENVIRONMENT
 PANAGAL MALIGAI,
 SAIDAPET, CHENNAI-600 015.


 MEMBER SECRETARY,
 TAMIL NADU STATE COASTAL ZONE
 MANAGEMENT AUTHORITY,
 CHENNAI - 600 015.

- *Reconstruction of authorized building to be permitted subject with the existing Floor Space Index or Floor Area Ratio Norms and without change in present use*

7. Hence, it is respectfully submitted that, the construction of memorial falls within the already existing structure of Anna Memorial Campus and it is permissible activity as per the Para 8(i) II CRZ-II (i) (ii) & (iii) of CRZ Notification 2011.
8. Therefore, I humbly submit that, the DCZMA (District Coastal Zone Management Authority) for Chennai Metropolitan Development Area (CMDA) areas has recommended the proposal to Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) at the meeting held on 08.11.2021 along with specific conditions for the construction of Kalaigar Memorial Pavilion, 2 Galleries, 4 water ponds, landscaping and green belt, toilet block, gas and pump rooms.
9. It is respectfully submitted that, based on the recommendation of DCZMA, the proposal was placed before the TNSCZMA in its 114th meeting held on 27.12.2021 and recommendation was issued under Para 8(i) II CRZ-II (i) (ii) & (iii) of CRZ Notification 2011 by re-emphasizing on the specific conditions given by DCZMA.
10. It is respectfully submitted that, the project proponent further proposed to construct compound wall on the north-eastern portion encompassing the 40 cents with temporary wooden fence and wooden Open-Air Theatre and a Museum with wood and eco-friendly materials and requested to issue amendments in the CRZ Clearance, vide their letter dated 07.04.2022.
11. It is respectfully submitted that, with regard to the above amendment, the proposed construction is permissible activity as per the provision of the Para 4 (i) (d) of the CRZ Notification, 2011.

/Before me/

L. P.

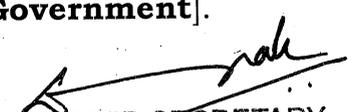
ASSISTANT CONSERVATOR OF FORESTS
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PANAGAL MALIGAI,
SAIDAPET, CHENNAI-600 015.

rah
MEMBER SECRETARY,
TAMIL NADU STATE COASTAL ZONE
MANAGEMENT AUTHORITY,
CHENNAI - 600 015.

12. It is respectfully submitted that, the DCZMA for Chennai District has recommended the amendment to TNSCZMA in the meeting held on 18.06.2022, with specific conditions.
13. It is respectfully submitted that, the amended proposal was placed at the 116th meeting of the TNSCZMA held on 20.06.2022 and the authority resolved to recommend the proposal to Chennai Metropolitan Development Authority (CMDA) for issuing Clearance, with the following conditions.
- *The Project Proponent should not construct permanent structures using construction materials in the proposed development, as committed.*
 - *The conditions laid by the DCZMA should be followed.*
14. It is respectfully submitted that, in reply to averment made in affidavit on construction of Muthamizh Arignar Dr. Kalaignar Pen Monument, I humbly submit to state that, the Executive Engineer, PWD, Building Construction Division-I, Chepauk, Chennai has proposed to construct "Muthamizh Arignar Dr. Kalaignar Pen Monument" in Bay of Bengal off the coast of Marina Beach near Triplicane Village, Chennai district.
15. It is respectfully submitted that, the proposed total area of the project is 8551.13sq.m consisting of Pen Pedestal above sea, Pedestrian Pathway above sea, Lattice Bridge above beach & land, Pedestrian Pathway above beach, Pedestrian Pathway from Muthamizh Arignar Dr. Kalaignar Memorial to bridge above beach.
16. It is respectfully submitted that, as per the provisions under CRZ Notification 2011, Para 3(xiii), following is a prohibited activity within CRZ: Dressing or altering the Dressing or altering the sand dunes, hills, natural features including landscape changes for beautification, recreation and other such purpose [**except utilizing the rocks/hills/natural features, only in CRZ- IV (A) areas, for development of memorials/ monuments and allied facilities, by the concerned State Government**].

/B. Anve me/

 ASSISTANT CONSERVATOR OF FORESTS
 GREEN SQUAD,
 O/o. DIRECTOR OF ENVIRONMENT
 PANAGAL MALIGAI,
 SAIDAPET, CHENNAI-600 015.


 MEMBER SECRETARY,
 TAMIL NADU STATE COASTAL ZONE
 MANAGEMENT AUTHORITY,
 CHENNAI - 600 015.

17. Further, It is submitted that, as per Para 4 (ii) (j), the following is a regulated activity: construction of memorials/ monuments and allied facilities by the concerned State Government in CRZ-IV (A) areas in exceptional cases, with adequate environmental safeguards, subject to the following, namely:-

- (A) *The concerned State Government shall submit justification for locating the project in CRZ area along with details of alternate sites considered and weightage matrix on various parameters including environmental parameters to State CZMA who will examine the project and make recommendation to the Central Government (MoEF) for grant of Terms of Reference (ToRs) for preparation of an environmental impact assessment report by the State Government*
- (B) *on grant of ToRs by the Central Government, the concerned State Government shall submit the draft Environmental Impact Assessment report (EIA) with Environmental Management Plan (EMP), draft Risk Assessment Report with Disaster Management Plan (DMP) including on-site and off-site emergency plan and evacuation plan during emergency, to the State Pollution Board for conduct of public hearing for the proposed project in accordance with the procedure laid down under the Environment Impact Assessment notification;*
- (C) *The concerned State Government shall submit final EIA, EMP, Risk Assessment and DMP after addressing the relevant issues raised by the public during the public hearing, to State CZMA for their examination and recommendation to MoEF.*

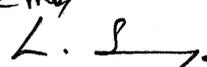
(Note: Construction of memorials / monuments would generally discouraged in CRZ-IV areas and the same would be allowed only in exceptional cases with adequate environmental safeguards.)

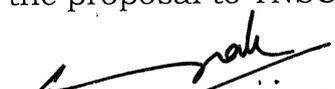
18. It is respectfully submitted that, the subject was placed in the DCZMA meeting held on 14.06.2022 and the meeting was conducted with various Department officials including Department of Fisheries and Fishermen Welfare, Forest Department with no adverse comments received. The DCZMA recommended the proposal to the TNSCZMA along with the specific conditions.

Be here me /
L. S.
ASSISTANT CONSERVATOR OF FORESTS
GREEN SQUAD,
O/o. DIRECTOR OF ENVIRONMENT
PANAGAL MALIGAI,
SAIDAPET, CHENNAI-600 015.

rah
MEMBER SECRETARY,
TAMIL NADU STATE COASTAL ZONE
MANAGEMENT AUTHORITY,
CHENNAI - 600 015.

19. It is respectfully submitted that, the subject was placed in the 116th meeting of the TNSCZMA held on 20.06.2022 and the Authority resolved to recommend the proposal to Ministry of Environment, Forests and Climate Change, Government of India (MoEF & CC, GoI) as per the provisions of the Para 4 (ii) (j) of CRZ Notification, 2011 with the condition that the proponent should follow the conditions laid down by the DCZMA.
20. It is respectfully submitted that, the MoEF & CC, Govt. of India has issued "Terms of Reference (ToR)", vide letter F.No.11-36/2022-IA.III, dated 27.09.2022. Subject to the specific and general conditions, among other things that,
- *The State Government shall submit the Environmental Impact Assessment report (EIA) prepared as per the stipulated ToR, with Environmental Management Plan (EMP), draft Risk Assessment Report with Disaster Management Plan (DMP) including on-site and off-site emergency plan and evacuation plan during emergency, to the State Pollution Control Board for conduct of public hearing for the proposed project in accordance with the procedure laid down under the Environment Impact Assessment (EIA) Notification.*
 - *Examination of Impact on marine life, fishing vessel movement and marine patrol, during construction and operation phase. Details of fishing activity and likely impacts on the fishing activity due to the project shall be submitted.*
21. It is respectfully submitted that, as per the ToR of MoEF & CC, Govt. of India, the public hearing was conducted by the Tamil Nadu Pollution Control Board on 31/01/2023, not far from the project site.
22. It is respectfully submitted that, after the public hearing, the Project Proponent / Public Works Department has placed the proposal with final Environmental Impact Assessment report, Environmental Management Plan, Risk Assessment and Disaster Management Plan by incorporating the concerns raised during public hearing before the DCZMA meeting held on 24/03/2023 and the DCZMA has recommended the proposal to TNSCZMA.

(Before me)

 ASSISTANT CONSERVATOR OF FORESTS
 GREEN SQUAD,
 O/o. DIRECTOR OF ENVIRONMENT
 PANAGAL MALIGAI,
 SAIDAPET, CHENNAI-600 015.


 MEMBER SECRETARY,
 TAMIL NADU STATE COASTAL ZONE
 MANAGEMENT AUTHORITY,
 CHENNAI - 600 015.

23. It is respectfully submitted that, the TNSCZMA further submitted the proposal to the Technical Expert Committee (TEC) constituted by the Government of Tamil Nadu vide its G.O. (Ms) No. 100 Environment, Climate Change and Forest (EC.3) Department dated 13.06.2022 to scrutinize the proposal based on provisions of CRZ notification, 2011. The Technical Expert Committee scrutinized the proposal and recommended the proposal for placing before the Authority for consideration in the meeting held on 31.03.2023.
24. It is respectfully submitted that, after the proposal was scrutinized by Technical Expert Committee, the proposal was placed at 120th meeting of TNSCZMA held on 05/04/2023. The TNSCZMA decided to recommend the proposal to MoEF & CC, Government of India for CRZ clearance after examining the reports furnished by the proponent prepared by Hubert Enviro Care Systems (P) Ltd, Chennai registered under the National Accreditation Board for Education and Training which is a constituent Board of Quality Council of India.
25. It is respectfully submitted that, the allegation of the petitioner that the turtle nesting area is being obstructed by the said proposal as alleged by the petitioner is denied herewith. It is submitted that, the as per the proposal submitted by the project proponent, the proposed construction activity proposes no pillars to be erected in the CRZ IA area of about 70m on the sandy beach area. There is clear passage for all the marine fauna to have access to the sandy areas including turtles.
26. It is respectfully submitted that, the allegation of the petitioner that the proposed activity is a hurdle to fishermen and fishing activity is denied herewith. The Commissioner, Fisheries and Fishermen Welfare Department vide his letter dated 3.04.2023 has clarified that, the proposed monument

/Before me/
L. S.
ASSISTANT CONSERVATOR OF FORESTS
GREEN SQUAD,
O/o. DIRECTOR OF ENVIRONMENT
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SAIDAPET, CHENNAI-600 015.

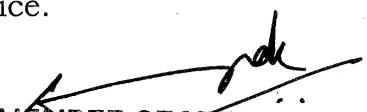
rale
MEMBER SECRETARY,
TAMIL NADU STATE COASTAL ZONE
MANAGEMENT AUTHORITY,
CHENNAI - 600 015.

site is inshore coastal water with sandy bottom and devoid of fishermen habitat. Further, it is clarified in the letter that, the marine fish potential is minimum or negligible in the proposed site of pen monument and hence fishing activity is not observed upto a distance of 360m from the coastline into the sea. Besides, it is submitted that, the proposed activity of the project proponent involves construction of pedestrian pathway on a raised platform at height of upto 6m above the sea level and the proposed distance between pillars is around 15m interval.

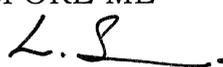
27. It is respectfully submitted that, the averments made by the petitioner that, the construction activity involved in the proposal is being taken in highly erosion prone region is denied herewith. It is submitted that, as per the report of National Center for Coastal Research (NCCR), Ministry of Earth Sciences, Government of India, the proposed area falls under accretion zone and hence there is no threat of erosion.
28. It is respectfully submitted that, the marine assessment study based on SCUBA diving carried out by the Project Proponent through their Environmental Consultant accredited by National Accreditation Board for Education and Training (NABET) reveals that, the Seabed was devoid of any sensitive species such as coral reefs and sea grass. Besides, the physical observation of the sea bed sediment texture was sandy nature devoid of sensitive marine flora and fauna.

It is therefore humbly prayed that this Hon'ble Tribunal may be pleased to record the above-mentioned facts and pass such order or orders as this Hon'ble tribunal may deem fit and proper in the interest of justice.

Solemnly affirmed at Chennai
This the 18th day of April 2023 and
Signed his name in presence


MEMBER SECRETARY,
TAMIL NADU STATE COASTAL ZONE
MANAGEMENT AUTHORITY,
CHENNAI - 600 015.

BEFORE ME


ASSISTANT CONSERVATOR OF FORESTS
GREEN SQUAD,
O/o. DIRECTOR OF ENVIRONMENT
PANAGAL MALIGAI,
SAIDAPET, CHENNAI-600 015.



TAMIL NADU POLLUTION CONTROL BOARD

From

To

Dr.R. Jayamurugan, M.E., Ph.D.,
District Environmental Engineer,
Convenor-DCZMA,
Tamil Nadu Pollution Control Board,
No.950/1- P.H. Road,
Arumbakkam, Chennai – 106.

The Member Secretary,
TNSCZMA & Director of Environment &
Climate Change,
Ground Floor,
Panagal Building,
Saidapet, Chennai – 600 015.



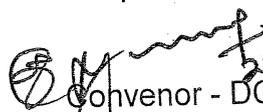
Lr.No.CRZ/DEE/TNPCB/CHN/DCZMA/MOM/2023 dated 27.03.2023

Sir,

Sub: CRZ Clearance Chennai District – Application for CRZ Clearance sought for the proposed projects – Minutes of the Meeting – communicated - Reg

Ref: Minutes of the DCZMA meeting held on 24.03.2023

I herewith submit the copy of the Minutes of the District Coastal Zone Management Authority Meeting held on 24.03.2023 at 03.30 PM in the Conference Hall, 4th floor of District Collectorate, Chennai District pertaining to the Muthamizh Arignar Dr. Kalaignar Pen Monument for favour of information please.


Convenor - DCZMA
District Environmental Engineer,
TNPC Board, Chennai District

Encl: Minutes of the DCZMA meeting held on 24.03.2023

Copy Submitted to:

The District Collector,
The Chairman, DCZMA,
Rajaji Salai, Fourth Floor,
George Town,
Chennai -600001

Copy to

1. The Regional Director of Municipal Administration,
Chengalpattu,
2nd Floor, Jeeva Complex,
No.1, GST Road, West Tambaram ,
Chennai 600045
2. The Wildlife warden,
Guindy National Park,
Chennai – 600 022.

3. The District Forest Officer,
Chennai Division
No.259, 3rd Floor, DMS Complex,
Teynampet,
Chennai- 600 006
4. The Deputy Director,
Directorate of Town and Country Planning,
2nd, 3rd & 4th Floor, C & E Market Road
Koyambedu, Chennai - 600 107.
5. Assistant Director of Town Panchayats
Commissionerate of Town Panchayats
7th & 8th Floor,
Urban Administrative Office Campus,
Chennai - 600 028.
6. The Assistant Director of Fisheries
Office of the Assistant Director of Fisheries,
No.57.Suryanarayana Road, Royapuram,
Chennai- 600 013
7. The Regional Joint Director of Industries
Department of Industries and Commerce,
A 30- SIDCO Industrial Estate,
Guindy, Chennai - 600 032.
8. The Member Secretary
Chennai Metropolitan Development Authority,
No.1, Gandhi Irwin Road, Egmore,
Chennai - 600 008.
9. The Commissioner,
Greater Chennai Corporation,
Rippon Building,
Chennai - 600 003

Minutes of the District Coastal Zone Management Authority (DCZMA) Meeting held on 24.03.2023, 3.30 P.M. at the District Collectorate, No:2, Rajaji Salai, Chennai-1.

Present:

- | | | |
|----|--|----------------------|
| 1 | Tmt. S. Amirtha Jothi, I.A.S.,\
District Collector-Chennai District
Government of Tamil Nadu. | Chairman- DCZMA |
| 2 | Thiru. M. Venkatesan,
Town Planning Officer,
(Representing Regional / Joint Director of Municipal
Administration, Chennai) | Vice Chairman- DCZMA |
| 3 | Thiru. R. Kalaivendan,
Forest Range Officer,
(Representing Wildlife Warden - Chennai,
Tamil Nadu Forest Department.) | Member- DCZMA |
| 4 | Thiru. C. Ganesan,
Forest Range Officer,
(Representing District Forest Officer, Chennai
Tamil Nadu Forest Department) | Member- DCZMA |
| 5 | Tmt. P. Kavitha
Deputy Director of Town & Country Planning | Member- DCZMA |
| 7 | Tmt. J. Vijayalakshmi
Assistant Director of Fisheries,
Department of Fisheries and Fishermen Welfare,
Chennai | Member- DCZMA |
| 9 | Tmt. V. Sharmilee,
Deputy Planner (MPU), CMDA
Senior Level Executive/Representative from CMDA | Member- DCZMA |
| 10 | Thiru. S. Ravirajan,
AEE, Works Department - GCC
Senior Level Officer/Representative from Greater
Chennai Corporation | Member- DCZMA |
| 11 | Dr. R. Jayamurugan.
District Environmental Engineer,
Tamil Nadu Pollution Control Board, Chennai. | Convenor, DCZMA |

AGENDA ITEM NO:2**PROPOSED CONSTRUCTION OF MUTHAMIZH ARIGNAR DR. KALAIIGNAR PEN MONUMENT IN BAY OF BENGAL, OFF THE COAST OF MARINA BEACH NEAR TRIPLICANE VILLAGE, CHENNAI DISTRICT BY THE PUBLIC WORKS DEPARTMENT, GOVERNMENT OF TAMILNADU**

Application seeking clearance under CRZ Notification 2011 was received from the Executive Engineer, PWD, Building Construction Division-I, Chepauk, Chennai-5 for the proposed Construction of Muthamizh Arignar Dr. Kalaignar Pen Monument in Bay of Bengal off the Coast of Marina Beach near Triplicane Village, Chennai District.

The total area of the project is 8551.13 Sq.m encompass Pen Pedestal above sea, Pedestrian Pathway above sea, Lattice Bridge above Beach & Land, Pedestrian Pathway above Beach, Pedestrian Pathway from Muthamizh Arignar Dr.Kalaignar Memorial to Bridge above Beach as detailed below.

S.No	Description	Area in Sq.m
1	Pen Pedestal above sea	2263.08
2	Pedestrian Pathway above sea	2073.01
3	Lattice Bridge above Beach& Land	1856.00
4	Pedestrian Pathway above Beach	1610.60
5	Pedestrian Pathway from MuthamizhArignar Dr.Kalaignar Memorial to Bridge above Beach	748.44
	Total area	8551.13

The expected cost of the project is about Rs.81Crores. The proposed site falls under CRZ IV A, CRZ IA, CRZ II.

As per para 4 (ii) (j) CRZ Notification, 2011, construction of memorials/ monuments and allied facilities by the concerned State Government' are permitted in CRZ-IV(A) areas in exceptional case, with adequate environmental safeguards to the following.

- A. The concerned State Government shall submit justification for locating the project in CRZ area with the details of alternate site considered and weighting matrix on various parameters including environmental parameters to State CZMA who will examine the project and make recommendation to the central Government (MoEF) for grant of Terms of reference (ToR) for preparation of an environmental impact assessment report by the State Government.
- B. On grant of ToR by the Central Government, the concerned State Government shall submit the draft Environment Impact Assessment report (EIA) with Environmental Management Plan (EMP) draft Risk assessment Report with Disaster Management Plan (DMP) including on-site emergency plan and evacuation plan during emergency, to the State Pollution Board for conduct of public hearing for the proposed project in accordance with the procedure laid down under the Environment Impact Assessment notification;
- C. The Concerned State Government shall submit the final EIA, EMP, Risk Assessment and DMP after addressing the relevant issues raised by the public during the public hearing, to State CZMA for their examination and recommendation to MoFE.

The subject was placed before the District Coastal Zone Management Authority (DCZMA) during the meeting held on 14.06.2022 and the DCZMA resolved to recommend the above project to the Tamil Nadu State Coastal Zone Management Authority. Subsequently Tamil Nadu Coastal Zone Management Authority and considering the submissions made by the State Government and forwarded the proposal to the Ministry of Environment, Forest, and Climate Change.

The Ministry of Environment, Forest, and Climate Change issued Terms of Reference (ToR) for proposed Construction of Muthamizh Arignar Dr. Kalaigarnar Pen Monument project vide letter dated 27/09/2022 for undertaking detailed environmental impact assessment study along with the conduction of the public hearing. Subsequently Public hearing was conducted for the above said project on 31.01.2022, as per the procedure prescribed in the Environment Impact Assessment Notification 2006 and the minutes of public hearing meeting has also been communicated to the Public Works Department, Government of Tamilnadu.

The Ministry of Environment, Forest, and Climate Change has instructed in the Terms of Reference (ToR) vide letter dated 27/09/2022, that the State Government after addressing the relevant issues raised by the public during the public hearing shall submit the final EIA, EMP, Risk Assessment and DMP to the State CZMA for examination and recommendation.

The Public Works Department, Government of Tamilnadu furnished final EIA report by incorporating the concerns raised during public hearing meeting, EMP, Risk Assessment and DMP to the (DCZMA)-Chennai District on 21.03.2023.

The above subject was placed before the DCZMA in the meeting held on 24.03.2023, and the DCZMA has resolved to recommend the above final reports of the proposed construction of Muthamizh Arignar Dr. Kalaignar Pen Monument project as submitted by the Public Works Department, Government of Tamilnadu to the Tamilnadu State Coastal Zone Management Authority.


CONVENOR-DCZMA
DEE/TNPCB/CHENNAI


CHAIRMAN-DCZMA
DISTRICT COLLECTOR
CHENNAI DISTRICT

TAMIL NADU POLLUTION CONTROL BOARD

From

Dr.R.Umaiyakunjaram, M.Tech., Ph.D.,
District Environmental Engineer,
Convenor-DCZMA,
Tamil Nadu Pollution Control Board,
No.950/1- P.H. Road,
Arumbakkam, Chennai – 106.

To

The Member Secretary,
TNSCZMA & Director of Environment
& Climate Change,
Ground Floor,
Panagal Building,
Saidapet,
Chennai – 600 015.

Lr. No.CRZ/DEE/TNPCB/CHN/DCZMA/MOM/2022 dated 16.06.2022

Sir,

- Sub: CRZ Clearance Chennai District – Application for CRZ Clearance sought for the proposed projects – Minutes of the Meeting – communicated - Reg
- Ref: 1. Lr. No.CRZ/DEE/TNPCB/CHN/DCZMA/2022 dated 09.06.2022
2. Minutes of the DCZMA meeting held on 14.06.2022

In continuation with the reference above cited, I am to enclose herewith the Minutes of the District Coastal Zone Management Authority Meeting held on 14.06.2022 at 03.00 PM in the Conference Hall, 4th floor of District Collectorate, Chennai District for favour of information please.

R. Umaiyakunjaram
Convenor - DCZMA
District Environmental Engineer,
TNPC Board, Chennai District

Encl: Minutes of the DCZMA meeting held on 14.06.2022

Copy Submitted to:

The District Collector,
The Chairman, DCZMA,
Rajaji Salai, Fourth Floor,
George Town,
Chennai -600001

Copy to file

Minutes of the Meeting of the District Coastal Zone Management Authority (DCZMA) for Chennai District held on 14.06.2022 @ 3.00 PM at District Collectorate, Chennai District.

The list of members presents in DCZMA meeting are as follows

Present:

- | | | |
|----|--|----------------------|
| 1 | Tmt. S. Amirtha Jothi, IAS
District Collector – Chennai
Government of Tamil Nadu. | Chairman- DCZMA |
| 2 | Tmt. P. Saradha,
DRO / Joint Commissioner (Admin),
(Representing Regional / Joint Director of Municipal
Administration, Chennai) | Vice Chairman- DCZMA |
| 3 | Thiru E. Prasanth IFS
Wildlife Warden - Chennai,
Tamil Nadu Forest Department. | Member- DCZMA |
| 4 | Ms. V. Priyadarshini IFS
District Forest Officer, Chennai
Tamil Nadu Forest Department. | Member- DCZMA |
| 5 | Thiru.R. Raja Guru,
Architectural Assistant / Planning Assistant
Representing Deputy Director of Town & Country
Planning | Member- DCZMA |
| 6 | Thiru. Williams Yesudas
Assistant Director, Town Panchayat,
Commissionerate of Town Panchayat, Chennai. | Member- DCZMA |
| 7 | Thiru. T. Natarajan,
Assistant Director of Fisheries,
Department of Fisheries and Fishermen Welfare,
Chennai | Member- DCZMA |
| 8 | Thiru, K. Alagumalai, Manager,
Representing Deputy Director of Industries,
Department of Industries and Commerce, Chennai | Member- DCZMA |
| 9. | Tmt. V. Sharmilee,
Deputy Planner (MPU), CMDA
Senior Level Executive/Representative from CMDA | Member- DCZMA |
| 10 | Thiru. S. Ravirajan,
AEE, Works Department - GCC
Senior Level Officer/Representative from Greater
Chennai Corporation | Member- DCZMA |
| 11 | Dr. R. Umaiyakunjaram, Ph.D.,
District Environmental Engineer,
Tamil Nadu Pollution Control Board, Chennai. | Convenor, DCZMA |

AGENDA ITEM NO.1

An Application seeking CRZ Clearance has been received from the Executive Engineer, PWD, Building construction Division – I, Chepauk, Chennai 600 005 for the proposed "Construction of MuthamizhArignar Dr. KalaignarPen Monument" in Bay of Bengal off the Coast of Marina Beach near TriplicaneVillage, Chennai District.

The proposed total area of the project is 8551.13 Sq.mconsisting of Pen Pedestal above sea, Pedestrian Pathway above sea, Lattice Bridge above Beach & Land, Pedestrian Pathway above Beach, Pedestrian Pathway from MuthamizhArignar Dr.Kalaignar Memorial to Bridge above Beach.The expected cost of the project is about Rs.81Crores.The proposed site falls under CRZ IV A, CRZ IA, CRZ II.

S.No	Description	Area in Sq.m
1	Pen Pedestal above sea	2263.08
2	Pedestrian Pathway above sea	2073.01
3	Lattice Bridge above Beach& Land	1856.00
4	Pedestrian Pathway above Beach	1610.60
5	Pedestrian Pathway from MuthamizhArignar Dr.Kalaignar Memorial to Bridge above Beach	748.44
	Total area	8551.13

1. The proposed PEN monument is 42-metre tall, surrounded by landscaped gardens and located in the Bay of Bengal at a distance of 360 Mts from the shore designed in remembrance for his contributions towards the Tamil literature.
2. There will be a pedestrian bridge from his Memorial to the *PEN*monument at an elevation of 6 Mts from the High Tide Line.
3. The length of the bridge over the Land is 290 Mts (220 mts in CRZ-II, 70 mts in CRZ-IA) and over the Sea is 360 Mts(CRZ-IVA), totally covering a travel distance of 650 Mts.
4. For public convenience, width of the Bridge will be 7 Mts with 3 Mts of glass flooring.
5. The following are the components of the project:
 - Pen Pedestal
 - Pedestrian cum Glass Walkway

- Lattice Walkway
- Elevated Walkway

6. Based on the Bathymetry Survey, the minimum depth required for constructing the monument is 6m from HTL to sea bed which is achieved at the 360m from LTL of the sea

➤ Three sites were considered viz.,

1. Site I- Approx. 360m away from the LTL of Cooum River Mouth

The **Site I** was rejected due to its proximity to the Cooum River mouth, heavy siltation warrants frequent de siltation, free tidal flow of water in the Cooum River will be affected and laying of new road is required.

2. Site II- Approx. 360m from the LTL of Bay of Bengal along the axis of existing Muthamizh Arignar Dr. Kalaignar Memorial:

The reasons for selection of this site:

- The **Site II** falls in the CRZ IV A
- Its proximity & significance of the existing memorial
- No disturbance to any other nearby activities
- There will be no additional traffic congestion and community pollution load since the visitors will be common for all the attractions nearby including Marina Beach & other memorials.
- laying of new roads does not arise.

Already Anna Square within which Muthamizh Arignar Dr. Kalaignar Memorial is located is a tourist attracting place. Hence it is more relevant placing this new project abutting Muthamizh Arignar Dr. Kalaignar Memorial

3. Site III- Approx. 360m from the LTL of Bay of Bengal near the Loop Road.

The **Site III** which falls under CRZ IV A was rejected due to its proximity to Olive Ridges nesting sites, nearness to the fish market, fishing yard & nearer to Light house.

As per CRZ Notification, 2011, vide para 8 (I) (i),(ii) of the said notification.

"(i) no new construction shall be permitted in CRZ-I except,-

- i. projects relating to Department of Atomic Energy;
- ii. pipelines, conveying systems including transmission lines;
- iii. facilities that are essential for activities permissible under CRZ-I;
- iv. installation of weather radar for monitoring of cyclones movement and
- v. prediction by Indian Meteorological Department;

- vi. construction of trans harbour sea link and without affecting the tidal flow of water, between LTL and HTL.
- vii. development of green field airport already approved at only Navi Mumbai;

(ii) Areas between LTL and HTL which are not ecologically sensitive, necessary safety measures will be incorporated while permitting the following, namely:-

- i. exploration and extraction of natural gas;
- ii. construction of dispensaries, schools, public rainshelter, community toilets, bridges, roads, jetties, water supply, drainage, sewerage which are required for traditional inhabitants living within the biosphere reserves after obtaining approval from concerned CZMA.
- iii. necessary safety measure shall be incorporated while permitting such developmental activities in the area falling in the hazard zone;
- iv. salt harvesting by solar evaporation of seawater;
- v. desalination plants;
- vi. storage of non-hazardous cargo such as edible oil, fertilizers and food grain within notified ports;
- vii. construction of trans harbour sea links, roads on stilts or pillars without affecting the tidal flow of water.

I. CRZ-II,-

- i. buildings shall be permitted only on the landward side of the existing road, or on the landward side of existing authorized structures;
- ii. buildings permitted on the landward side of the existing and proposed roads or existing authorized structures shall be subject to the existing local town and country planning regulations including the 'existing' norms of Floor Space Index or Floor Area Ratio: which shall be as per 1991 level:
Provided that no permission for construction of buildings shall be given on landward side of any new roads which are constructed on the seaward side of an existing road: Provided further that the construction in CRZ – II area of Goa , Kerala and Mumbai shall be governed by the provisions of Clause V of paragraph
- iii. reconstruction of authorized building to be permitted subject with the existing Floor Space Index or Floor Area Ratio Norms and without change in present use;
- iv. facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II appended to this notification and facilities for degasification of Liquefied Natural Gas subject to the conditions as mentioned in sub-paragraph (ii) of paragraph 3;
- v. desalination plants and associated facilities;
- vi. storage of non-hazardous cargo, such as edible oil, fertilizers and food grain in notified ports;

- vii. facilities for generating power by non-conventional power sources and associated facilities;

(IV) CRZ-IV areas,-

The activities impugning on the sea and tidal influenced water bodies will be regulated except for traditional fishing and related activities undertaken by local communities as follows:-

- i. No untreated sewage, effluents, ballast water, ship washes, fly ash or solid waste from all activities including from aquaculture operations shall be let off or dumped. A comprehensive plan for treatment of sewage generating from the coastal towns and cities shall be formulated within a period of one year in consultation with stakeholders including traditional coastal communities, traditional fisherfolk and implemented;
- ii. Pollution from oil and gas exploration and drilling, mining, boat house and shipping;
- iii. There shall be no restriction on the traditional fishing and allied activities undertaken by local communities.

Para 3, Prohibited activities within CRZ, - The following are declared as prohibited activities within the CRZ, -

xiii) Dressing or altering the sand dunes, hills, natural features including landscape changes for beautification, recreation and other such purpose **[except utilizing the rocks/hills/natural features, only in CRZ- IV (A) areas, for development of memorials/ monuments and allied facilities, by the concerned State Government]**

Para 4. Regulation of permissible activities in CRZ area. The following activities shall be regulated except those prohibited in para 3 above,-

j) [Construction of memorials/monuments and allied facilities by the concerned State Government in CRZ- IA (A) areas in exceptional cases, with adequate environmental safeguards, subject to the following namely:-

(A) The concerned State Government shall submit justification for locating the project in CRZ area along with details of alternate sites considered and weightage matrix on various parameters including environmental parameters to State CZMA who will examine the project and make recommendation to the Central Government (MoEF) for grant of Terms of Reference (ToRs) for preparation of an environmental impact assessment report by the State Government;

(B) on grant of TORs by the Central Government, the Concerned State Government shall submit the draft Environmental Impact Assessment report (EIA) with Environmental Management Plan (EMP), draft Risk Assessment Report with

Disaster Management Plan (DMP) including on-site and off-site emergency plan and evacuation plan during emergency, to the State Pollution Board for conduct of public hearing for the proposed project in accordance with the procedure laid down under the Environment Impact Assessment notification.

(C) (C) The concerned State Government shall submit final EIA, EMP, Risk Assessment and DMP after addressing the relevant issues raised by the public during the public hearing, to State CZMA for their examination and recommendation to MoEF.

Note: Construction of memorials/ monuments would generally discouraged in CRZ-IV areas and the same would be allowed only in exceptional cases with adequate environmental safeguards.]

The project proponent has proposed to treat about 1 KLD of sewage generated during the construction phase through Package STP and sanitary facilities available inside the existing memorial (CRZ clearance obtained from TNSCZMA vide Proc.No.P1/2462/2021 dated 06/01/2021 dated 06/01/2022) will be utilized for the proposed sewage generated during the operation Phase.

The treated water from the existing memorial will be used for green belt developed within the premises and sludge will be used as manure for green belt.

The project proposes to generate 98 kg/day of municipal solid waste which would be disposed through municipal / corporation bin on daily basis.

The project proposes to utilize DG power backup & 100KVA power sourced from TANGEDCO for lightening load and 125kVA DG set as power backup with 12 Lit/Hr of HSD as its fuel.

The committee instructed the proponent to find the absolute necessity of the DG set as power back when the project already proposes to utilize 50kV from solar energy.

The project proposes to dispose the used/spent oil generated from the DG set through TNPCB authorized recyclers.

The subject was placed before the DCZMA meeting held on 14.06.2022 and the DCZMA has resolved to recommend the above project to the Tamil Nadu State Coastal Zone Management Authority subject to the following conditions that

1. The project proponent should ensure that proposed activities in CRZ areas are as per provisions of CRZ Notification, 2011 (amended time to time).
2. Prior Planning permission should be obtained for the proposed constructions, if any, from the local authorities concerned and the proposed constructions

should satisfy the local Town and Country Planning regulations and Para 8(I) CRZ-I (i) & (ii), 8 (i) II CRZ II (i), (ii) and (iii) of CRZ Notification 2011. The FSI/FAR should be as on 19.02.1991.

3. The proposed construction shall not disturb the land and marine ecology.
4. The Proposed activity shall not interfere with the fishermen, Marine patrol & Public movement at any point of time. Also the fishing boats movement shall also not be hindered.
5. No ground water from Coastal regulation zone area shall be tapped for the project.
6. The project proponent shall treat the sewage through Sewage treatment plant of 10 KLD Capacity provided at the existing memorial. The treated water shall be used for green belt developed within the memorial premises and the sludge generated shall be used as manure for green belt.
7. All the solid waste shall be handled as per the Solid waste Management Rules 2016.
8. The Project shall explore the possibilities of allocation of funds for preserving the ecology and environment (land and marine).
9. The proponent shall comply with the Environmental Management Plan both during construction and operational phases.
10. The construction shall be designed and constructed in accordance to the seismic factors applicable to moderate intensity zone.
11. The construction shall comply with the Construction and Demolition Waste Management Rules, 2016.
12. The project proponent shall undertake the establishment only after getting the required Clearances from Competent authorities such as Planning Permission, Plan Approval etc., including the clearance under CRZ Notification, 2011 and other statutory clearances.
13. As proposed the project proponent shall install Solar Panel of ROHs standards for lighting within the project premises.

AGENDA ITEM NO.2:

An Application seeking CRZ Clearance has been received from the M/s. MRF Limited, Tiruvottiyur High Road, Chennai-600 019 for the proposed "Additional Construction of building (Anechoic Chamber) to the earlier existing warehouse & R&D building at S.No.175 (part) of Ernavoor Village, S.No.6/1A1

of Tiruvottiyur Village in T.S.No.3, 5/2A Block No.1, Ward No.1 of Tiruvottiyur, Wimco Nagar, Ennore express Road, Chennai- 600 019.

The project is a additional construction of building to the earlier approved existing 1 Block of G.F + F.F warehouse building, 1 Block of G.F (Tyre testing activity) + F.F office building and 9 blocks of G.F Amenity building blocks totally 12 blocks.

Proposed construction of Additional Block of Ground Floor (Anechoic Chamber) Mezzanine Floor (Air Plenum), 1st floor and 2nd floor (Office) and proposed 2nd floor over the Existing R&D building with an installation of 3090 hp. The existing FSI area for the project is 29542.16sqm and proposed FSI area is 4065.73 sqm .

S. No.	Description	FSI Area (Sqm)	Non FSI Area (Sqm)
1.	Ground floor	942.86	-
2.	Mezzanine Floor	47.66	73.55
3.	First floor	424.77	-
4.	Second floor	2650.44	-
5.	Compressor room	-	78.16
6.	DG Structure	-	92.40
7.	Total	4065.73	244.11

1. The estimated cost of the project is about Rs.264.91Crores for the project site falls within CRZ -II, Zone.
2. The proposed activity i.e. construction of building is permitted in the CRZ II zone as per CRZ Notification, 2011,

Para 8 II. CRZ-II, -

- i. buildings shall be permitted only on the landward side of the existing road, or on the landward side of existing authorized structures;
- ii. buildings permitted on the landward side of the existing and proposed roads or existing authorized structures shall be subject to the existing local town and country planning regulations including the 'existing' norms of Floor Space Index or Floor Area Ratio: which shall be as per 1991 level:

- Provided that no permission for construction of buildings shall be given on landward side of any new roads which are constructed on the seaward side of an existing road: Provided further that the construction in CRZ – II area of Goa , Kerala and Mumbai shall be governed by the provisions of Clause V of paragraph
- iii. reconstruction of authorized building to be permitted subject with the existing Floor Space Index or Floor Area Ratio Norms and without change in present use;
 - iv. facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II appended to this notification and facilities for degasification of Liquefied Natural Gas subject to the conditions as mentioned in sub-paragraph (ii) of paragraph 3;
 - v. desalination plants and associated facilities;
 - vi. storage of non-hazardous cargo, such as edible oil, fertilizers and food grain in notified ports;
 - vii. facilities for generating power by non-conventional power sources and associated facilities;

Para 4 (l) (d) (d) Construction involving more than 20,000sq mts built-up area in CRZ-II shall be considered in accordance with EIA notification, 2006 and in case of projects less than 20,000sq mts built-up area shall be approved by the concerned State or Union territory Planning authorities in accordance with this notification after obtaining recommendations from the concerned CZMA and prior recommendations of the concern CZMA shall be essential for considering the grant of environmental clearance under EIA notification, 2006 or grant of approval by the relevant planning authority.

The project proponent has proposed to treat about 7.2KLD of sewage generated through 12 KLD sewage Treatment Plant.

The treated water from the unit will be used for green belt developed within the premises and sludge will be used as manure for green belt.

The project proposes to utilize DG power 1250 kVA DG set as power backup with HSD as its fuel. The project proposes to dispose the used/spent oil generated from the DG set through TNPCB authorized recyclers.

The subject was placed before the DCZMA meeting held on 14.06.2022 and the DCZMA has resolved to recommend the above project to the Tamil Nadu State Coastal Zone Management Authority subject to the following conditions;

1. The Project Proponent should ensure all the proposed construction activity within the existing authorized structure.

2. The project proponent should ensure that proposed activities in CRZ areas are as per provisions of CRZ Notification, 2011 (amended time to time).
3. The proposed construction should conform to the local town and country planning regulations as modified from time to time, except the floor space Index or Floor Area Ratio which shall be as per 1991 level.
4. Planning permission shall be obtained from the Chennai Metropolitan Development Authority.
5. There Should not be any process or operational activities as assured by the Project Proponent.
6. The proponent shall not dispose the untreated/treated waste water into the CRZ area.
7. The project proponent shall treat the sewage through Sewage treatment plant of 12 KLD Capacity as proposed. The treated water shall be used for green belt developed within the premises and the sludge generated shall be used as manure for green belt.
8. All the solid waste shall be handled as per the Solid waste Management Rules 2016.
9. Construction activity shall be carried out strictly as per the provisions of CRZ Notification, 2011 on the landward side of the existing road.
10. The project proponent shall adhere to the Construction and Demolition Waste Management Rules, 2018.
11. Any Hazardous waste generated during construction/operation phase shall be disposed off as per applicable rules and norms with necessary approvals of the TNPCB.
12. No construction activity shall be started / undertaken by the proponent until obtaining the CRZ clearance from the competent authority.
13. No ground water from Costal regulation zone area shall be tapped for the project.
14. The proponent shall comply with the Environmental Management Plan during construction and operational phases.
15. Necessary green belt of native species shall be developed along the project area to improve the air environment as per the site plan submitted and also shall contribute to Tamil Nadu Green Climate Company towards Green Tamil Nadu Mission in order to enhance the forest and tree cover in the state.

16. The project proponent shall undertake the establishment only after getting the required Clearances from Competent authorities such as Planning Permission, Plan Approval including the clearance under CRZ Notification, 2011 and other statutory clearances.
17. The proponent shall obtain Environmental Clearance as per EIA notification 2006 from competent Authority if applicable. Also shall obtain consent under Water and Air Act from Tamilnadu Pollution Control Board.

AGENDA ITEM NO.3:

An Application seeking CRZ Clearance has been received from the Superintending Engineer, Bus Route Roads, The Greater Chennai Corporation, Ripon Building, Chennai 600 003 for providing temporary walkways for the differentially abled persons at Elliot's Beach, Besant Nagar, Urur, OlcottKuppam Village, Velachery Taluk, Chennai District

The Project is only development of temporary walkways for the differently abled people. There will not be any activities like earthworks or construction of buildings.

The subject was placed before the DCZMA meeting held on 14.06.2022 and the DCZMA has resolved to recommend the above project to the Tamil Nadu State Coastal Zone Management Authority subject to the following conditions;

1. The project proponent should ensure that proposed activities in CRZ areas are as per provisions of CRZ Notification, 2011 (amended time to time).
2. No permanent structures using construction materials shall be put up in the proposed development.
3. Designated accessible parking areas and ingress/ egress access routes should be provided for the differentially abled people to ensure safety precautions.
4. The condition of the surrounding beach environment, beach elevation and slope, seasonal tide fluctuations, shoreline change rates, dune system, wave action shall be considered while providing the temporary walkways.

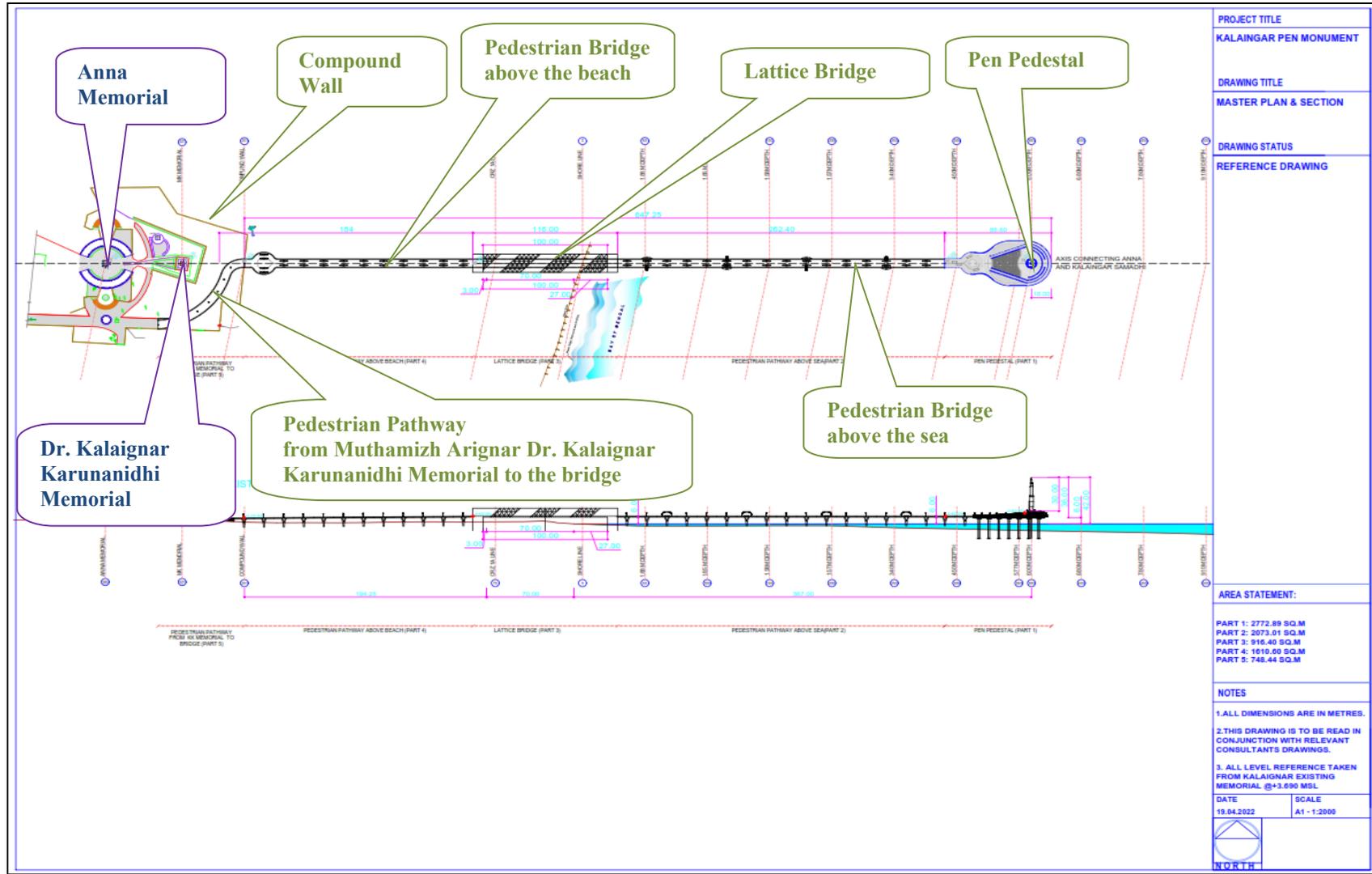


Figure 2-3 Master Plan

DEPARTMENT OF FISHERIES AND FISHERMEN WELFARE

From
Commissioner
Fisheries & Fishermen Welfare
Integrated Animal Husbandry and
Fisheries buildings,
Nandhanam, Chennai-35

To
Engineer-in-Chief & Chief Engineer
(General)
Public Works Department (PWD)
Chepauk, Chennai-5.

Letter No. FISHERIES / P1 /2023 Dated 03.04.2023

Sir,

- Sub: Fisheries & Fishermen Welfare- Proposed construction of Muthamizh Arignar Dr. Kalaignar Pen monument in Bay of Bengal off the coast of Marina beach near Triplicane village, Chennai district- Recommendations of general ToR by NCZMA- Data on various marine life including species of fish and likely impact of the project on marine life- Sending of report - Regarding
- Ref: 1. G.O.Ms.No. 144, Tamil Nadu Development & Information (Memorials) Department dated 8.11.2021
2. Public hearing meeting dated 31.01.2023
3. Letter No. AEE/T5/13527/2021 Dated 17.03.2023 of the Engineer-in-Chief & Chief Engineer (General), PWD, Chennai
4. R.C.No.516/A2/2023 dated 3.4.23 of the Assistant Director of Fisheries & Fishermen Welfare, Chennai.

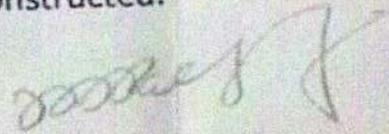
In pursuance to your request vide reference 3rd cited, the aforesaid proposal has been scrutinized and the remarks of Fisheries & Fishermen welfare Department is given below:

Marina is an important urban sandy beach. Marina spans between Lat. 13°3'50.4" N - Long. 80°17'9.6" E and Lat. 13°3'34.7" N - Long. 80°17'2.4" E. This north-south trending beach is 13 km long and is about 0.6 km at its widest traverse with an area of 1.11 sq.km. It is micro tidal coast, sea level oscillating

nearshore shallow. This beach is developed mainly due to the deposition of two rivers Coovum and Adyar.

The coastal area near Marina beach in the vicinity of the proposed pen monument site is inshore coastal water with sandy bottom and devoid of fishermen habitat.

Due to shallowness of the nearshore waters, the marine fish potential is minimum or negligible in the proposed site of Pen Monument and hence active fishing activity is not observed up to a distance of 360m from the coast line into the sea where the pen monument is proposed to be constructed.



Commissioner

Fisheries & Fishermen Welfare

3/4/25

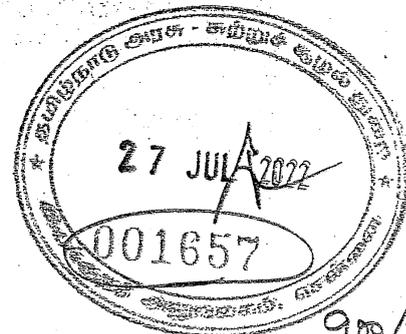


**Environment, Climate Change &
Forest (EC.3) Department,
Secretariat, Chennai- 600 009.**

Letter No.12458/EC.3/2022-1, dated: 25.07.2022

From
Tmt. Supriya Sahu, I.A.S.,
Additional Chief Secretary to Government

To
The Chairman,
National Coastal Zone Management Authority,
Government of India,
Ministry of Environment, Forest & Climate Change,
Agni Wing, 5th Floor, Indira Paryavaran Bhawan,
Jor Bag Road, Aliganj, New Delhi - 110 003. (w.e.)



Sir,

Sub: Coastal Regulation Zone - Proposed construction of "Muthamizh Arignar Dr. Kalaignar Pen Monument" in Bay of Bengal off the coast of Marina Beach near Triplicane Village, Chennai district by Executive Engineer, Public Works Department, Building Construction Division-I, Chepauk, Chennai - Forwarded for Clearance under CRZ Notification 2011 - Regarding.

Ref: From the Member Secretary, Tamil Nadu State Coastal Zone Management Authority/Director of Environment and Climate Change letter No.P1/900/2022, dated 12.07.2022.

I am to enclose a copy of the proposal received from the Member Secretary, Tamil Nadu State Coastal Zone Management Authority/Director of Environment and Climate Change together with its enclosures for clearance under Coastal Regulation Zone Notification, 2011 for the proposed construction of "Muthamizh Arignar Dr. Kalaignar Pen Monument" in Bay of Bengal off the coast of Marina Beach near Triplicane Village, Chennai district by Executive Engineer, Public Works Department, Building Construction Division-I, Chepauk, Chennai. The Member Secretary, Tamil Nadu State Coastal Zone Management Authority/Director of Environment and Climate Change has furnished the following details:-

- a. The Executive Engineer, PWD, Building Construction Division-I, Chepauk, Chennai has proposed to construct "Muthamizh Arignar Dr. Kalaignar Pen Monument" in Bay of Bengal off the coast of Marina Beach near Triplicane Village, Chennai district.

b. Description of the project

The proposed total area of the project is 8551.13 sq.m consisting of Pen Pedestal above sea, Pedestrian Pathway above sea, Lattice Bridge above beach & land, Pedestrian Pathway above beach, Pedestrian Pathway from Muthamizh Arignar Dr. Kalaignar Memorial to bridge above beach.

Sl. No.	Description	Area in Sq.m.
1	Pen Pedestal above sea	2263.08
2	Pedestrian Pathway above sea	2073.01
3	Lattice Bridge above Beach & Land	1856.00
4	Pedestrian Pathway above Beach	1610.60
5	Pedestrian Pathway from Muthamizh Arignar Dr. Kalaignar Memorial to bridge above beach	748.44
	Total	8551.13

- i. The proposed PEN monument is 42 mtr. tall, surrounded by landscaped gardens and located in the Bay of Bengal at a distance of 360 Mts. from the shore designed in remembrance for his contributions towards Tamil literature.
- ii. There will be a pedestrian bridge from his memorial to the PEN Monument at an elevation of 6 Mts. from the High Tide Line.
- iii. The length of the bridge over the land is 290 Mts. (220 mts. in CRZ-II, 70 Mts. in CRZ-IA) and over the Sea in 360 Mts. (CRZ-IVA), totally covering a travel distance of 650 Mts.
- iv. For public convenience, width of the Bridge will be 7 mts. with 3 mts. of glass flooring.
- v. The following are the components of the project
 - Pen Pedestal
 - Pedestrian cum Glass Walkway
 - Lattice Walkway
 - Elevated Walkway
- vi. Based on the bathymetry survey, the minimum depth is required for construction of monument is 6m from HTL to seabed which is achieved at the 360m from LTL of the sea.

c. Other features of the project

- The project proponent has proposed to treat about 1 KLD of sewage generated during the construction phase through Package STP and sanitary facilities available inside the existing memorial (CRZ clearance

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obtained from TNSCZMA vide Proc.No.P1/2462/2021, dated 06/01/2022) will be utilized for the proposed sewage generated during the operation Phase.

- The treated water from the existing memorial will be used for green belt developed within the premises and sludge will be used as manure for green belt.
- The project proposes to generate 98 kg/day of municipal solid waste which would be disposed through municipal / corporation bin on daily basis.
- The project proposes to utilize DG power backup & 100KVA power sourced from TANGEDCO for lightening load and 125 KVA DG set as power backup with 12 Lit/Hr of HSD as its fuel.
- The project proposes to dispose the used/spent oil generated from the DG set through TNPCB authorized recyclers.

d. Three Sites were considered

The Project Proponent stated that three sites were considered for the above project and the details are given below.

1. Site-I – Approx. 360m away from the LTL of Cooum River Mouth

The **Site-I** was rejected due to its proximity to the Cooum River mouth, heavy siltation warrants frequent desiltation, free tidal flow of water in the Cooum River will be affected and laying of new road is required.

2. Site II- Approx.360m from the LTL of Bay of Bengal along the axis of existing Muthamizh Arignar Dr.Kalaignar Memorial:-

The reasons for selection of this site:

- The **Site II** falls in the CRZ IV A
- Its proximity & significance of the existing memorial
- No disturbance to any other nearby activities
- There will be no additional traffic congestion and community pollution load since the visitors will be common for all the attractions nearby including Marina Beach & other memorials.
- laying of new roads does not arise.

Already Anna Square within which Muthamizh Arignar Dr. Kalaignar Memorial is located is a tourist attracting place. Hence it is more relevant placing this new project abutting Muthamizh Arignar Dr.Kalaignar Memorial.

3. Site III- Approx. 360m from the LTL of Bay of Bengal near the Loop Road.

The **Site III** which falls under CRZ IV A was rejected due to its proximity to Olive Ridleys nesting sites, nearness to the fish market, fishing yard & nearer to Light house.

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e. Expected cost and CRZ classification of the project

The expected cost of the project is about Rs.81 crores. The proposed site falls under CRZ-IA, CRZ-II and CRZ-IVA areas.

f. Recommendations of DCZMA for Chennai district

The subject was placed before the DCZMA meeting held on 14.06.2022 and the DCZMA has resolved to recommend the above project to the Tamil Nadu State Coastal Zone Management Authority subject to the following conditions that

1. The project proponent should ensure that proposed activities in CRZ areas are as per provisions of CRZ Notification, 2011 (amended time to time).
2. Prior Planning permission should be obtained for the proposed constructions, if any, from the local authorities concerned and the proposed constructions should satisfy the local Town and Country Planning regulations and Para 8(I) CRZ-I (i) & (ii), 8 (i) II CRZ II (i), (ii) and (iii) of CRZ Notification 2011. The FSI/FAR should be as on 19.02.1991.
3. The proposed construction shall not disturb the land and marine ecology.
4. The Proposed activity shall not interfere with the fishermen, Marine patrol & Public movement at any point of time. Also the fishing boats movement shall also not be hindered.
5. No ground water from Coastal Regulation Zone area shall be tapped for the project.
6. The project proponent shall treat the sewage through sewage treatment plant of 10 KLD Capacity provided at the existing memorial. The treated water shall be used for green belt developed within the memorial premises and the sludge generated shall be used as manure for green belt.
7. All the solid waste shall be handled as per the Solid Waste Management Rules 2016.
8. The Project shall explore the possibilities of allocation of funds for preserving the ecology and environment (land and marine).
9. The proponent shall comply with the Environmental Management Plan both during construction and operational phases.
10. The construction shall be designed and constructed in accordance to the seismic factors applicable to moderate intensity zone.
11. The construction shall comply with the Construction and Demolition Waste Management Rules, 2016.
12. The project proponent shall undertake the establishment only after getting the required Clearances from Competent authorities such as Planning Permission, Plan Approval etc., including the clearance under CRZ Notification, 2011 and other statutory clearances.

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13. As proposed the project proponent shall install Solar Panel of ROHs standards for lighting within the project premises.

g. Provisions in the CRZ Notification, 2011

- As per CRZ Notification, 2011, Para 3, (xiii) Dressing or altering the Dressing or altering the sand dunes, hills, natural features including landscape changes for beautification, recreation and other such purpose [except utilizing the rocks/hills/natural features, only in CRZ- IV (A) areas, for development of memorials/ monuments and allied facilities, by the concerned State Government]
- Para 4 (ii) (j) construction of memorials/ monuments and allied facilities by the concerned State Government in CRZ-IV (A) areas in exceptional cases, with adequate environmental safeguards, subject to the following, namely:-
 - (A) The concerned State Government shall submit justification for locating the project in CRZ area along with details of alternate sites considered and weightage matrix on various parameters including environmental parameters to State CZMA who will examine the project and make recommendation to the Central Government (MoEF) for grant of Terms of Reference (ToRs) for preparation of an environmental impact assessment report by the State Government;
 - (B) On grant of ToRs by the Central Government, the concerned State Government shall submit the draft Environment Impact Assessment report (EIA) with Environmental Management Plan (EMP), draft Risk Assessment Report with Disaster Management Plan (DMP) including on-site and off-site emergency plan and evacuation plan during emergency, to the State Pollution Control Board for conduct of public hearing for the proposed project in accordance with the procedure laid down under the Environment Impact Assessment notification;
 - (C) The concerned State Government shall submit final EIA, EMP, Risk Assessment and DMP after addressing the relevant issues raised by the public during the public hearing, to State CZMA for their examination and recommendation to MoEF.

(Note: Construction of memorials / monuments would generally discouraged in CRZ-IV areas and the same would be allowed only in exceptional cases with adequate environmental safeguards.)

2. The Member Secretary, Tamil Nadu State Coastal Zone Management Authority/Director of Environment and Climate Change has stated that the subject was placed before the 116th meeting of the Tamil Nadu State Coastal Zone Management Authority held on 20.06.2022 and the Authority resolved to

recommend the proposal to MoEF& CC, GoI, as per the provisions of the Para 4 (ii) (j) of CRZ Notification, 2011, with the following conditions, after obtaining the EIA, EMP, scrutiny fee etc.,

- The conditions laid by the DCZMAs should be followed.

3. The Member Secretary, Tamil Nadu State Coastal Zone Management Authority/Director of Environment and Climate Change has stated that the Project Proponent has submitted the scrutiny fee, EIA, EMP etc., vide letter dated 05.07.2022.

4. The Member Secretary, Tamil Nadu State Coastal Zone Management Authority/Director of Environment and Climate Change has sent a copy of proposal along with the reports, HTL map and minutes of the 116th meeting of the TNSCZMA held on 20.06.2022 and requested to recommend the proposals to the Ministry of Environment, Forest and Climate Change, Government of India.

5. In line with the recommendation of the Member Secretary, Tamil Nadu State Coastal Zone Management Authority/Director of Environment and Climate Change, this Government recommends and forwards the proposal of Member Secretary, Tamil Nadu State Coastal Zone Management Authority/Director of Environment and Climate Change for the proposed construction of "Muthamizh Arignar Dr. Kalaignar Pen Monument" in Bay of Bengal off the coast of Marina Beach near Triplicane Village, Chennai district by Executive Engineer, Public Works Department, Building Construction Division-I, Chepauk, Chennai to the Chairman, National Coastal Zone Management Authority, Government of India, Ministry of Environment, Forest and Climate Change, New Delhi, for clearance under Coastal Regulation Zone Notification, 2011, subject to the conditions mentioned at para 2 above.

Yours faithfully,

G. Vasuki

for Additional Chief Secretary to Government

Copy to:-

✓ The Member Secretary,

Tamil Nadu State Coastal Zone Management Authority /

Director of Environment and Climate Change, Chennai - 15.

The Executive Engineer, PWD, Building Construction Division-I, Chepauk, Chennai. (through the Member Secretary, TNSCZMA/DoE&CC, Chennai -15)

(with a request to upload the proposal on the Parivesh Portal

(<https://www.parivesh.nic.in>) of the GoI, MoEF&CC, New Delhi).

Preparation of Local Level CRZ Map for the Proposed Construction of "MUTHAMIZH ARIGNAR Dr. KALAI GNAR PEN MONUMENT" in Bay of Bengal off the Coast of Marina Beach near Triplicane Village, Chennai by Superimposing on Approved CZMP as per CRZ Notification 2011



LEGEND

SOURCE : APPROVED CZMP (MAP NO : TN 109) AS PER CRZ NOTIFICATION 2011

-  LOW TIDE LINE (LTL)
-  HIGH TIDE LINE (HTL)
-  CRZ BOUNDARY (500m FOR SEA, 100m FOR BAY, 100m OR WIDTH OF THE CREEK WHICHEVER IS LESS ALONG THE TIDAL INFLUENCED WATER BODIES)
-  ROAD
-  VILLAGE BOUNDARY
-  SURVEY BOUNDARY
-  CRZ - IA
-  CRZ - IB
-  CRZ - II
-  CRZ - IVA
-  CRZ - IVB
-  HTL REFERENCE POINT

SOURCE: CLIENT

-  PROJECT SITE CORNER (GPS Survey Point identified by the Client)
-  PROPOSED CONSTRUCTION
-  EXISTING STRUCTURE
-  PROPOSED PEN PEDESTAL
-  PROPOSED PEDESTRIAN PATHWAY (ABOVE SEA)
-  PROPOSED LATTICE BRIDGE
-  PROPOSED PEDESTRIAN PATHWAY (ABOVE BEACH)
-  PROPOSED PEDESTRIAN PATHWAY FROM KALAI GNAR MEMORIAL TO EXISTING BOUNDARY

Note:

1. Coastal Regulation Zone Map of the site is prepared considering Approved CZMP as per CRZ Notification 2011 of MoEF, GoI
2. Superimposition of Approved CZMP is subject to scale and generalisation error
3. The map comes with a report wherein description of CRZ zonation of project layout details are given. This map is to be referenced and used along with the report bearing the same reference no: AU/IRS/MS/70-2022 DT. 10.06.2022
4. The DGPS Survey was carried out specific to the referred project site boundary only hence, validation of HTL and CRZ Boundary is limited to the clearance of the same. Institute of Remote Sensing do not carry responsibility for CRZ status of other plots or neighbourhood.

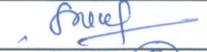


PREPARED BY

INSTITUTE OF REMOTE SENSING
ANNA UNIVERSITY
CHENNAI - 600 025

REF NO. AU/IRS/MS/70-2022 DT. 10.06.2022

FOR
THE EXECUTIVE ENGINEER, PWD
BUILDING CONSTRUCTION DIVISION - I
CHEPAUK, CHENNAI - 600 005.

PREPARED BY	
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